

RAJYA SABHA

***SUPPLEMENT**

TO

SYNOPSIS OF DEBATE

(Proceedings other than Questions and Answers)

Wednesday, March 2, 2016/Phalgun 12, 1937 (Saka)

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS-

Contd.

SHRI NEERAJ SHEKHAR: I am on my legs to speak on President's Address. The people of this country had expectations that the promises made by our Prime Minister would be fulfilled. The Prime Minister did fulfill those promises or not, the people of this country can only tell, but the class or person which is most unhappy with the Prime Minister is the farmer of the country. Today, the farmer is seeking Government's permission to commit suicide. In Maharashtra, Karnataka, Uttar Pradesh, Bundelkhand everywhere the farmers are committing suicides. You said that you would double their income by 2022, but, the prices of fertilizers would have risen four times by then, the prices of every thing would have escalated. During the elections, the Prime Minister had committed in his speeches that the MSP for the produces of farmers would be increased by one and half times of their cost. You should not have made such promises which could not be delivered. You talk about "Jan-Dhan Yojana" and say that 22 crores of accounts have been opened under it. But why these accounts were opened, do you know? People were under the

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impression that the Prime Minister has assured that an amount of rupees 15 lakh would be deposited in their accounts. In this expectation, people opened their accounts.

I heard that black money amounting Rs.6000/- crore has been brought in the country but more money went abroad. Whereas 90 percent people in the country have no black money then for whom this "Amnesty Scheme" has been introduced? People have been promised that total benefits of decline in the prices of crude oil in the international market would be provided but people are getting no benefits thereof in spite of the decrease of crude oil prices from \$ 160 per barrel to \$ 29 per barrel. Where is this money being spent? The Government have admitted themselves that our production together with export is on decline, then how is GDP of the country growing? The goods made in the country should be utilized in order to make 'Make in India' successful. Only import must be avoided by closing the industries of the country in the name of liberalization and 'Make in India'.

The issue of our policy-making in connection with Pakistan should invariably be discussed with the opposition. Why doesn't the Address contain the issue of "Nationalism" whereas it is being discussed these days so widely? The Government should make it clear who the "Nationalists" are and what should be the characteristics of "Nationalism"? The "Skill Development" which is being referred to has already been there in operation. The MNREGA, which was so much criticized by you, is not only being continued but its budget allocation has also been increased. If the MNREGA is such a bad scheme and is wasting the money of the country, it should have been discontinued and it should be replaced with a new scheme which could lead to better development of India. The claims of huge investment under 'Make in India' is unsubstantiated and far from reality. The people were hopeful that during the regime of Modi as the Prime Minister, the brotherhood among the masses of the country will rise and everyone will join hands towards the path of progress and prosperity. But, that hope of the people has been shattered within the last 21 months.

The Prime Minister is presenting a wrong image of India in his speeches delivered during his foreign visits. He is expected to be a kind-hearted person and humble like a fruit-laden tree. Internal issues of party-politics of the country should not be raised on international forum. The minorities of the country are under fear. Statements in the tone of threatening are being issued to excite wild reactions, which are creating an atmosphere of insecurity and agitation. Such a situation has arisen in the country that any criticism of the government is being branded as 'anti-national'. I sincerely appeal to the Prime Minister that if he succeeds in fulfilling even one or two promises made by him in the rallies during the general election, his name will remain in the memories of the people of India for long.

SHRI A. NAVANEETHAKRISHNAN: Although several farmer-oriented programmes are being implemented by the Central Government, but for water, nothing has been provided for in the President's Address. Without water, there cannot be any world. The Cauvery Water Management Board is yet to be constituted and notified by the Central Government. Tamil Nadu would suffer without Cauvery water. I sincerely urge to constitute the Cauvery Water Management Board and notify the same as early as possible.

So, I would request the Central Government to take appropriate steps to constitute the Cauvery Water Management Board. Then, to implement the policy of 'inclusive growth' many schemes have been contemplated by the Central Government. Kindly have a look at Tamil Nadu. Many things are being provided free by the hon. Chief Minister, Amma. To implement the policy of inclusive growth, there are a lot of schemes available in Tamil Nadu. So I request the Central Government to establish a university in the name of hon. Chief Minister, Amma, to implement the policy of 'inclusive growth'.

Central University, in the name of hon. Chief Minister, Amma, can teach how to implement 'inclusive growth'. Continuous education is a must. Even at the Central level, I am of the humble view that there is no programme for continuing the education. But we are getting continuous education from the University of hon. Amma.

Then, with regard to farmer's problems, I would like to appeal to the Hon'ble Members of this august House that the Non-Performing Asset concept cannot be made applicable to farmers because they have availed loans from nationalized banks as well as from moneylenders. The principle of NPA, which can be made applicable to other commercial activities, cannot, definitely, be made applicable to farmers' loans. So, my humble submission, through the Central Government, is to kindly frame suitable/appropriate policy to be implemented for the purpose of availing loan for doing agriculture.

My next point is subvention of interest. Now, it is widely quoted in all newspapers that subvention of interest benefit is availed only by business people, not by farmers. I am saying this because interest is killing farmers. That is why I request the Central Government to bring awareness among farmers and also farmers must be made to avail loan and benefit with regard to interest. Also, I would like to urge the Central Government to kindly take appropriate steps to interlink rivers, within the state, especially in Tamil Nadu, and also throughout India, if it is possible.

SHRI NARENDRA KUMAR KASHYAP: Respected Baba Saheb Dr. Ambedkar said that however good the constitution and law may be, the last man will not be benefitted from its goodness as long as the intent of the persons implementing it is not good. Government is going to commemorate the 125th birthday of Dr. Ambedkar as "SAMVIDHAN DIWAS". Go ahead but please clarify the stand of Government on the theme of constitution, Today India's Dalits and Tribes are terrified, they are being attacked, they are being killed. Our party leader, respectable Ms. Mayawati raised the matter of suicide of Ph.D student of Hyderabad Central University Rohit, with great pain. She demanded that this judicial inquiry commission should also consist of one member of SC community. It has been tried to mislead the House. How country will believe a slogan as "SABKA SAATH SABKA VIKAS". There are fifteen and half percent SCs in India but Government is not willing to include their representative in the inquiry commission. Not even a single person has been arrested with regard to

Hyderabad incident. How “SABKA SATH SABKA VIKAS” is possible?

In Abohar of Punjab, the hands and legs of a Dalit have been chopped and he has been assassinated but Government has no time to take notice of such kind of grave incidents. The right of reservation extended to STs by Dr. Ambedkar is not being implemented. Government should clarify its stand in this regard. Why RSS raises question on the reservation system? Km. Mayawatiji raised the issue of reservation of Dalits in promotions. If this Government promises “SABKA SATH SABKA VIKAS”, then what is the hitch to enact a law for reservation in promotion through constitutional amendment?

Kaka Kalelkar commission was constituted in 1953 and it submitted its reports in 1955 but so far no action has been taken on that. The Judgment of Supreme Court for providing 27 percent reservation pertains to 1993 but castes eligible for getting 27 percent reservation as OBC have not even been earmarked in six states. In thirteen states deserving person are getting less than 27 percent reservation. In Central Universities out of total 16785 officers only 4300 are OBC i.e. only 11 percent vis-a-vis 27 percent. Similarity out of 5706 post in IITs only 105 belongs to OBC.

Our party leader Km. Mayawati wrote on 4.3.2008 to then Prime Minister and demanded that 17 castes like Kashyap, Nishad of U.P. whose socio-economic condition is worse than Dalits, be considered for inclusion as SCs and suggested that SC reservation quota should be increased in the same proportion. But no action has been taken by Central Government in this regard. The commitment of 19 November, 1985 of late Shri Rajiv Gandhi in this regard has not been heeded by congress party.

In addition to this, religious minorities are the worst sufferers. Where is “SABKA SATH SABKA VIKAS”? Why the people belonging to minority community are feeling unsafe today? Why they are not being uplifted. Constitution of India guarantees safety and development for each religion, caste and community. Government should consider it.

Population of Sikhs has decreased. Government should think about Muslims, Sikhs, Buddhists, and Christians with a large heart. There should be no talk of disturbing communal harmony in the country. Government is not paying the farmers for their crops as it had promised. I want to know from the government what steps it has taken to provide homes to the homeless. Government will have to take concrete steps, mere talk won't do. There is no abatement in incidents of terrorism after this government took over. There is feeling of insecurity in the country. Unemployment is a big problem in the country. The promised jobs are nowhere to be seen. I appeal to the government to make only those promises which can be fulfilled.

SHRI ASHWANI KUMAR: Our countrymen aspire for self respect, human rights and personal freedom. There are various religions and faiths in our country. The present government has carried on schemes started by UPA government. There are certain proprieties that have to be observed by the government. Government is failing on the principles of equality, independence and brotherhood enshrined in the constitution. There is step up in communal riots. There is an increase in number of incidents of atrocities against Scheduled Castes. All the minorities feel insecure but nobody is held accountable. The government is doing nothing to foster genuine co-operative federalism in the country. Our party has made maximum sacrifices for the nation. Its commitment for the nation cannot be questioned. Slogans praising patriots like Bhagat Singh were raised in JNU. Some unidentified people raised the slogans of "Pakistan Zindabad", which have been denounced by JNUSU.

I stand in this House today on behalf of my Party only to remind this august House that you are the custodians not of the longevity of the Government, you are the custodians of the principles of the Constitution. I tell you, even in the hierarchy of fundamental freedoms, there is one freedom from which all other freedoms are derived, and, that is the freedom of thought and expression. Our institutions of higher learning, our schools, colleges and universities have to become places for free exchange of ideas so that what is

wrong in our system can be corrected and what is right, continued. Please do not breach the sanctity of institutions of higher learning. You have to explain to the people of India why the suicides of farmers are taking place. There is, of course, no compensation for the loss of life. You are accountable. Please don't escape responsibility. If our nation continued to go like this, a time will come when a question mark would be put on the political democracy in the country. Today, we want to say that please do not put a ban on our freedom of thought. Freedom and nationalism are not antagonistic to each other. Each one of us is a nationalist, but we have our own idea of nationalism. No one at all in this country has a right to certify whether I am a nationalist or not.

SHRI BAISHNAB PARIDA: I liked one thing in this Address and I must welcome it. It says that in a turbulent global economy suffering from crisis to crisis, India has maintained stability and its GDP has increased. Definitely, it is a positive aspect of the achievements of this Government, especially when inflation and fiscal deficit have decreased. I also welcome the present Government's emphasis on development of rural India, which has been neglected since our independence. But in the Address, there is no mention of the tragic deaths of thousands of farmers. Government has allotted a considerable amount of money to develop agriculture and the rural India. But this allotment of huge money will not deliver the goods unless you control corruption. So, my request is, please control corruption. Corruption is faced by the common people every day in their social lives. You are talking about Panchayati Raj. We wanted to decentralise the power. We wanted to give the power to the common people there. But it has become a centre of decentralisation of corruption. We know the role of money power, muscle power and nowadays, the role of liquors. Without spending lakhs and lakhs of rupees, can a Panchayat head or Sarpanch be elected? You have to think that without eradicating these things, we cannot build the nation and we cannot establish a democratic society. The atmosphere in the country is such that on the one hand, you are talking about economic growth and, on the other, you are creating hatred in the society. That

would spoil government's efforts to take this country ahead. There cannot be political stability unless there is social stability in the country. The government is not following the teachings of Gandhiji and Babasaheb Ambedkar, which is quite harmful. When people are branded as anti-nationals, at that time, the leaders of the BJP and particularly, the Prime Minister remain silent. This is not just affecting the people of India, but also tarnishing India's image abroad.

SHRI ANIL DESAI: I support the President's Address and appeal to my fellow colleagues to cooperate with the Government in enacting laws to build a flourishing and prosperous India. The Government is fully committed to firmly deal with the challenges concerning the security of the country and will take necessary strong counter-terrorism measures. Our security forces have successfully foiled the attack on the Pathankot air base by terrorists. They also flushed out terrorists from the campus of a Government training institute in Jammu and Kashmir's Pampore. Pakistan is not properly cooperating despite our Prime Minister's honest attempts to improve the bilateral relations. I welcome the Government's initiative "Development for all" which means that the backward sections of society are equally important in the country's progress. We should tackle the pollution, traffic and garbage problems. This programme also means development of the entire world. The Government is focused on poverty eradication, revival of the farm sector and creation of infrastructure in the rural areas. Government is also taking an initiative to market farm products by setting up of an e-market platform and massive employment generation. I welcome these much needed measures. Pradhan Mantri Jan Dhan Yojana is the world's most successful financial inclusion programme. It is a platform for poverty eradication by offering basic financial services and security to the poor. The Government has also simplified procedures for approvals, repealed obsolete laws and put in place a revised tax regime to attract investments. I also congratulate the Government for taking steps to eliminate scope for corruption and it is taking steps to punish those who are found guilty of corruption.

DR. K.P. RAMALINGAM: I welcome the President's Address wherein a number of announcements regarding implementation of various schemes for the benefit of the common citizens of the country have been made. But, budgetary provisions have not been made for Sansad Adarsh Gram Yojana so far. Many schemes have been left out in the midway. We need to draw a map for passing the present economic situation towards the next level of development. I hope that the Government would act accordingly. Farmers are struggling right from the time of cultivation till the time of harvest. At the same time, they also have to fight for a justifiable remuneration for their products. The recently launched Pradhan Mantri Fasal Bima Yojana gives a ray of hope in the life of farmers. According to a study, only about 20 per cent farmers have insured their crops in India. So, the Government should give more priority towards the successful implementation of the insurance scheme. I urge upon the Government to initiate awareness programmes and also conduct crop insurance mela. In times of natural calamity, not only the crop insurance will be beneficial for the farmers but we have to also insure the land as the land also gets damaged. The Government is mainly concentrating on micro and sprinkler irrigation. But we are importing liquid fertilizers. They should be indigenously produced and also you have to give subsidy for that, only then micro irrigation will be successful. But, the hon. President's Address has not mentioned about all these things. The Government should encourage the use of organic fertilizers across the country. All agriculture lands in villages are dumped with plastic bags and plastic cups. Swachh Bharat Campaign never be successful unless small plastic bags and cups are banned. The Government should go in for interlinking of rivers at the national level or, at least, southern rivers or regional rivers only then irrigation schemes will be successful. The Government have to bring down the sugarcane arrears and for that money be sent from the Central Government. A farmer has to pay interest on his loan presently.

Discussion not concluded.

GOVERNMENT BILLS

The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA), moving the motion for consideration of the Bill, said: It is a very small Bill. This Government has taken several initiatives to repeal obsolete laws, identify patent errors and redundant provisions in the legislation to rectify the errors and redundant provisions. There are certain pensionary problems relating to judges in the Bill. 14 years' service is compulsory under the Act. An Amendment was brought for the Supreme Court judges but the same could not be done in case of High Court judges. Hence this Bill is being brought to see that there should not be any discrimination in fixing pensionary benefits to High Court judges.

The motion for consideration of the Bill was adopted.

Clauses etc., as amended, were adopted.

The Bill, as amended, was passed.

The Carriage by Air (Amendment) Bill, 2015

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): I move that the Bill further to amend the Carriage by Air Act, 1972, as passed by Lok Sabha, be taken into consideration.

SHRI V.P. SINGH BADNORE: I support the Bill. There is always a risk factor involved while flying. Hence, it is very important that in case of an accident, who and how the compensation will be paid. There should be discussion on IATA in this House as these have been accepted by most of the Carriages. The compensation was given

according to the SDR. The State's Chief Minister along with the Prime Minister's Fund also gave a lot of money.

DR. E.M. SUDARSANA NATCHIAPPAN: I support this Bill. This matter related to the International Convention should be brought to the notice of the House because both the amendments are taking away all the powers from the Legislature and giving to the Executive. If a passenger has lost his life, his family is to be bound by this Convention. Loss of a luggage or any such thing is also bound by this Convention. When there is any commitment to the international convention, that should be brought to the notice of the House by way of a statement made by the concerned Minister. That should be a notice to a common man who is bound by that.

SHRIMATI VIJILA SATHYANANTH: The Montreal Convention was brought mainly to amend liabilities to be paid to families for death or injury whilst on board on an aircraft. India has also ratified the Convention. But the Convention refuses to pay any compensation for psychiatric injury or trauma faced by the passengers. This aspect along with the aspect of security of the passengers, should also be taken care of. I would also request the hon. Minister for Civil Aviation to allocate adequate funds for the creation of a Greenfield airport at Sriperambudur near Chennai.

SHRI SITARAM YECHURY: I would like to suggest the Government to bring such amendment in the Bill which ensure that there is no need of making a new legislation every five years whenever SDRs keep changing. Now, 'death or bodily injury' have been kept under one category of compensation. That is not fair. The Government are also eliminating the possibilities of higher compensation by fixing up an upper ceiling. For the victims of terrorist attack, we should have the liberty to decide the rates of compensation.

SHRI PRAFUL PATEL: I support the Bill. The Montreal Convention is very important and India, is the ninth largest civil

aviation market in the world. The civil aviation has progressed today a long way. In civil aviation, there is an international protocol, which has to be adhered to by all the countries. I am happy to say that India is respected very highly in the International Civil Aviation Organization. Now, a new Civil Aviation Policy is in the process. As per the ICAO template, ownership of a country's carrier has to be 50 per cent and above. The Government is planning to abolish 5/20 rule. It is the authority of the government to frame policy according to the needs of the hour. But it must be taken into account that the Route Dispersal Guidelines must apply. The regional connectivity should also be emphasized in the policy. With these words I support this Bill.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): The Government is authorised to make new policies and to change the existing policies. But there should be some rationale behind each policy. During my period, the Open Sky Policy initiative had opened the sky for private airlines. I spent a few hours to find which are the huge loss making areas. That is how the Route Dispersal Guidelines were made and made it mandatory for every airline. The Rule 5/20 is very important. Now suddenly a new policy is coming up. I am sorry to say this whether this has been designed for a particular airline and make all the airlines sick? This is my strong objection to this. We should adhere to guidelines. The policy is there and the airlines can fix their domestic fares. But then there is a Government also. the Government should fix a slab that this is the maximum and this is the lowest fare and nobody can go beyond. It will prove beneficial for the people.

SHRI BHUPINDER SINGH: I support this Bill. The eastern zone of Odisha, Bhubaneswar, has been declared as an international airport. But for the last two years no international flight has been resumed there. Kindly consider this. The Air India was flying from Bhubaneswar to Kolkata and other cities. Now all Air India flights have been stopped. Kindly resume that.

The Hon'ble Minister, replying to the debate, said: I am fortunate that nobody has opposed the Bill. The Bill is very simple. It seeks to give legislative character to the suggestion that ICAO has given to us. Our government does not want to destroy the country's civil aviation sector. The BJP manifesto has committed itself to regional connectivity in aviation sector. We are spinning a policy around it. We have got criticisms and suggestions in this regard and right now it is under the active consideration of the Government. We are fully aware that aviation contributes to the economics. This bill is regarding compensations. Life is invaluable. SDRs are fixed and now international compensation for life is around close to one crore rupees these will be revised from time to time .I am thankful to all the Members who have supported this Bill.

The motion for consideration of the Bill was adopted.

Clauses etc., as amended, were adopted.

Bill, as amended, was passed.

SPECIAL MENTION

Demand to take Action against People Spreading Hatred, Separatism and Intolerance in the Country

CHAUDHARY MUNVVAR SALEEM: History of our country is enriched with the stories of brotherhood among different religions. All religions had struggled for the independence of this country. But now Human rights organization amnesty of London has raised question about the intolerance of India .It is a matter of concern for all citizens. In order to curb the intolerance we must spread inspiring stories of our great historic people of different fields through social awareness. I would like to ask that what action has been taken against the people who were responsible for spreading hatred in the

country and particularly in Madhya Pradesh, Rajasthan, Maharashtra and Delhi. I always say that curbing intolerance is very necessary for self reliance and security of this country.

SHUMSHER K. SHERIFF,
Secretary-General.

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**ERRATA TO THE SYNOPSIS OF
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Page No.	Line No.	Correction
51	4	read 'Normal' as 'Nirmal'.